## O.A. No. 456/08

## ORDER DATED 24th NOVEMBER, 2008

Coram:

Hon'ble Shri A.K. Gaur, Member (J) Hon'ble Shri C.R. Mohapatra, Member (A)

Heard Mr. S.P. Mohanty, Ld. Counsel for the applicant.

- This Original Application has been filed by the applicant challenging the inaction of the Respondents in regularizing the period of suspension of the applicant from 30.08.96 to 19.10.96.
- 3. Mr. Mohanty, Ld. Counsel for the applicant submitted that the grievance of the applicant is that the period of suspension from 30.08.96 to 19.10.96 has not been regularized inspite of the fact having been brought to their notice that he has already been acquitted in the criminal case vide judgement dated 15.12.2006 of the Ld. Judicial Magistrate, Second Class, Puri in G.R. Case No.1245/96 (Annexure-A/3). Apart from that he has already made representation for regularization of suspension period with effect from 30.08.96 to 19.10.96 to the competent authority vide Annexure-A/4. The Ld. Counsel for the applicant prays for direction to the respondents to consider the pending representation and dispose of the same with a reasoned and speaking order within a stipulated time.

- 4. Having heard the Ld. Counsel for the parties and having carefully perused the records, we accordingly direct the competent authority to consider the case of the applicant in the light of Annexure-A/4 to the Original Application and pass a reasoned and speaking order within 03 months from the date of receipt of copy of this order. Ordered accordingly.
- 5. With the above observation and direction, this Original Application is disposed of at the admission stage itself. No costs.

( C.R. MOHAPATRA) ADMINISTRATIVE MEMBER ( A.K. GAUR ) JUDICIAL MEMBER